

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../ 2 0 0 7
CC 6 5 1 5 / 2 0 0 7

(From the judgement and order dated 0 6 / 1 2 / 2 0 0 6 in CW P No. 1 8 1 1 0 / 1 9 9 1 of
The HIGH C O U R T O F P U N J A B & H A R Y A N A AT CHAN DI G A R H)

STA T E O F P U N J A B & O R S. Petitioner(s)

V E R S U S

K U L D E E P S I N G H D E O Respondent(s)

With IA 1 (c/delay in filing SL P and office report)

Date: 0 6 / 0 8 / 2 0 0 7 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R. J U S T I C E A S H O K B H A N
H O N ' B L E M R. J U S T I C E V . S. S I R P U R K A R

For Petitioner(s)
Mrs.R ach a n a Joshi Issar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Operation of the impugned order shall remain stayed during the pendency
of the appeal.

Tag with Civil Appeal No. 5 2 9 2 of 2 0 0 4 .
(Parveen Kr. Chawla) (Kanwal Singh)
Court Master Court Master